

पहाड़बंध, नई दिल्ली की टिम्बर मार्केट में आग लगना

420. श्री निहाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) 13 मई, 1980 की रात को पहाड़-नंज की टिम्बर मार्केट में आग लगने के कारण क्या थे ;

(ख) उसके परिणामस्वरूप जान बे माल की कितनी हानि हुई थी ; और

(ग) सरकार ने उनको मुआवजा देने के लिये क्या कार्रवाई की है ?

गृह मंत्रालय में राज्य मंत्री : (श्री योगेन्द्र मकवाना) (क) से (ग) दिल्ली प्रशासन से प्राप्त सूचना के अनुसार आग का कारण अभी तक निश्चित नहीं किया जा सका है । जान का कोई नुकसान नहीं हुआ । लगभग 35 लाख रूपय की सम्पत्ति की हानि होने का अनुमान है । वैकल्पिक स्थान देने का प्रस्ताव विचारार्थ है ।

#### Malpractices in Tihar Jail

422. SHRI JYOTIRMOY BOSU:  
Will the Minister of HOME AFFAIRS  
be pleased to state:

(a) what action Government have taken when all the malpractices and misdeeds that take place within Tihar jail have come out in open; and

(b) what steps Government propose to take to codify the living standard in jail for various categories of inmates of jails in the country?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI YOGENDRA MAKWANA):

(a) and (b) The Delhi Administration have reported that Lt Governor Delhi had ordered an enquiry to be conducted by an Additional District Magistrate on receipt of complaints about the malpractices in the Central Jail, Tihar. However before this enquiry could be completed, the Supreme Court appointed Shri Subodh Markandeya an advocate as *amicus Curiae* to enquire into the complaint

of Rakesh Kaushik a convict lodged in Tihar Jail and, therefore the administrative enquiry was discontinued. On receipt of report of the *Amicus Curiae*, the Supreme Court took a notice and passed the order for an open enquiry by the District and Sessions Judge, Delhi. The administrative inquiry has therefore been suspended.

2. Some of the steps taken by the Delhi Administration in the recent past to check malpractices in the Tihar Jail are as under:—

(i) With a view to stop smuggling of prohibited articles inside the Jail, intensive searches have been introduced. As a result of this 74 cases (72 against prisoners and 2 against jail employees) were registered during the period January 1979 to May 1980 against 4 cases in 1977 and none in 1978.

(ii) To provide more effective watch and ward, the number of warder guards has been increased.

(iii) To relieve over-crowding which could be one of the major factors responsible for malpractices, it is proposed to construct two more jails in Delhi in addition to the Camp Jail the first phase of which with a capacity of 500 has already been completed.

(b) Prisons being a State subject, the Administration and management of prisons is regulated in accordance with the provisions of the Prison Manuals/Codes of the respective Governments. The prison Manuals/Codes contain provisions for the maintenance and upkeep of prisoners of various categories. So far as Tihar Jail is concerned, the provisions contained in Punjab Jail Manual are applicable to it.